

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF SEPTEMBER, 1999

Original Application No.108 of 1999

CORAM:

HON.MR.S.K.I.NAQVI, MEMBER(J)

Gautam Kumar, S/o late Radha Kishun  
C/o D.N.Sinha, House No.126/B-Beside Little  
Flower High School, Mohalla Dharampur, P.O.  
Gita Vatika, district Gorakhpur.

... . . Applicant

(By Adv:R.N.Sinha)

Versus

1. Union of India, through the General Manager, N.E.Railway, Gorakhpur.
2. Divisional Rail Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. Divisional Rail Manager/Personnel N.E.Railway, Ashok Marg, Lucknow.

... . . Respondents

(By Adv: Shri V.K.Goel)

O R D E R(Oral)

(By Hon.Mr.S.K.I.Naqvi, Member(J)

Shri R.N.Sinha for the applicant. Shri S.K.Misra proxy for Shri V.K.Goeal for the respondents. This application has been brought up to set aside verbal termination order dated 26.1.1981 and to employ the applicant and other similar unemployed candidates of the order in merit. Heard the learned counsel for the applicant on the point of limitation. He submits that several other casual labours who were terminated alongwith the applicant have now been taken on a roll by the respondents vide order dated 28.10.98 but he has failed to substantiate his plea that the case of the present applicant is similar to those who have been appointed by Annexure Al. Therefore he cannot take advantage of

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limitation by referring the order of 28.10.98. The petition is grossly beyond the limitation, hence dismissed.

*(See next)*  
MEMBER(J)

Dated: 8th September, 1999

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